

(b) Does not arise.

(c) The Chairman of the Wage Board has been requested to finalise his report at the earliest.

Financial Assistance for Deep-Sea Fishing

744. DR. S. JAGATHRAKSHAKAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the financial assistance sought from U.N. agencies such as Food and Agriculture Organisation, World Bank etc. during last three years for the promotion of deep-sea fishing programme; and

(b) disbursement of the assistance to the States, State-wise;

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Workers Killed in Industries

745. SHRI MOHANBHAI PATEL : SHRI AMARSINH RATHAWA :

Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware that India holds record in industrial mishaps;

(b) if so, the number of persons who died due to industrial accidents during the last three year, year-wise;

(c) whether most of the workers died in chemicals units;

(d) the number of chemical factories functioning in India and the number of chemicals produced in those factories; and

(e) the steps being taken to reduce the number of casualties in industries ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) and (b). As per information compiled by the Labour Bureau, Shimla, the number of fatal injuries in factories during the years 1981, 1982 and 1983 was 687, 549 and 456 respectively.

(c) So far as number of fatal injuries per thousand workers is concerned, during 1983, the highest rate of 0.26 was in manufacture of Basic Metal and Alloy Industries.

(d) As per the provisional figures compiled by the Labour Bureau, Shimla, there were 6630 working chemical factories in the country in 1983 producing various types of chemicals. The total number of all the chemicals produced in these factories is not available.

(e) The Factories Act, 1948 lays down a number of provisions for ensuring safety in manufacturing processes. The responsibility for enforcement of the provisions of the Factories Act lies with the State/ Union Territories Administrations. The Central Government also issues guidelines to State Governments/ Union Territory Administrations from time to time regarding enforcement of safety provisions and meeting emergencies. The state Factory Inspectors have also been trained in the latest methods of accidents prevention, air monitoring and pollution control etc. A Bill to amend the Factories Act, 1948 with a view to making safety provisions more stringent and effective was introduced in the Lok Sabha on 2nd December, 1986.

Purchase and sales by NAFED

746. SHRI NITYANANDA MISRA : Will the Minister of AGRICULTURE be pleased to state :

(a) the total purchase of different agricultural produce made by N.A.F.E.D. during 1985-86;

(b) the crop-wise sale figures during the same period;

(c) the present foreign liabilities of NAFED; and